

(A)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA No.293/2004

New Delhi this the 5th day of February, 2004

**Hon'ble Shri S.K.Naik, Member (A)**

Lachman Singh,  
S/O Shri Budh Ram,  
R/O E-III, Karampura,  
New Delhi.

..Applicant

(By Advocate Shri Yogesh Sharma)

VERSUS

1. Union of India through General  
Manager, North Weestern Railway,  
Jaipur.

2. The Divisional Railway Manager,  
North Western Railway, Bikaner.

..Respondents

O R D E R (ORAL)

**Hon'ble Shri S.K.Naik, Member (A)**

Shri Yogesh Sharma, learned counsel for the applicant contends that the applicant was appointed on 9.5.1958 and served the Department uninterruptedly till 1969 when he fell sick. However, he had completed more than 10 years qualifying service for which he is entitled for pension but the respondents have not taken any action so far. Learned counsel has contended that despite a series of representations, culminating in the last one dated 26.11.2003, the respondents have not taken any action as yet.

2. Considering that the representation of the applicant is still pending with the respondents and also the fact that the rights of the respondents are not likely to be affected at this stage, the OA is

For

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disposed of with a direction to the respondents to consider the representation dated 26.11.2003 of the applicant within a period of three months from the date of receipt of a copy of this order by passing a detailed and reasoned order. The applicant shall also be informed with regard to the decision taken therein.

OA is disposed of as above.

S. K. Naik  
( S. K. Naik )  
Member (A)

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